



2026:AHC:175720

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 29345 of 2026

Love

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sukhendu Pal Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Heard Sri Sukhendu Pal Singh, learned counsel for the applicant and Sri Imran Khan, learned AGA, for the State.
2. The instant bail application has been filed on behalf of the applicant with the prayer to release him on bail in Case Crime No.0036 of 2026, under Sections 127(7), 103(2), 238(b), 61(2) and 140(1) BNS, Police Station Raya, District Mathura during pendency of the trial.
3. Learned counsel for the applicant submits that applicant is cousin brother of the deceased and on the basis of false allegation he has been made accused along with others including maternal uncle of the deceased, i.e., Soorajpal.
4. He further submits that entire allegations levelled against the applicant are totally false and there is no cogent and admissible evidence against him except suspicion which can connect him with the instant crime.
5. He further argued that with a very detailed and reasoned order co-accused Soorajpal, maternal uncle of the deceased, has been released on bail by this Court vide order dated 16.7.2026 and his bail order has been annexed at page 205 of the paper book and the case of applicant is at par with him.
6. He further submits that applicant is not having any previous criminal history and in the present matter he is in jail since 28.2.2026, i.e., for the last more than five months.
7. Per contra, learned AGA although opposed the prayer for bail but

could not dispute the argument on facts advanced by the learned counsel for the applicant.

8. I have heard learned counsel for the parties and perused the record of the case.

9. However, applicant is named in the FIR along with others and as per allegation he committed the murder of his cousin sister along with her maternal uncle, i.e., co-accused Soorajpal but it reflects that except suspicion there is no cogent and admissible evidence against the applicant on record.

10. Further, even co-accused Soorajpal, maternal uncle of the deceased, has been released on bail by this Court and on facts case of applicant is at par with him.

11. Further, applicant is not having any previous criminal history and in the present matter applicant is in jail since 28.2.2026, i.e., for the last more than five months.

12. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

13 Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

14. Let the applicant-**Love** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

15. In case of breach of any of the above condition, the prosecution will

be at liberty to move an application before this Court for cancellation of the bail of the applicant.

16. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

August 20, 2026
SKM